

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1132 of 2024

IN THE MATTER OF:

Deepak

Applicant

Versus

State of Haryana & Ors.

Respondent

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Date :

Filed

Through

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RESPONSE ON BEHALF OF RESPONDENT No.4 i.e. DEPUTY
COMMISSIONER, PANIPAT

MOST RESPECTFULLY SHOWETH:

1. That the present response is being submitted in compliance of the directions issued by Hon'ble Tribunal vide order dated 17.07.2025 to prevent setting up of industrial units/RMC Plants illegally in District Panipat.
 - a. That the present response is being filed through Bhupinder Singh, Regional Officer, Panipat, who is duly authorized and competent to file the present reply on behalf of the answering Respondent No. 4. Authority Letter dated 01.09.2025 is annexed herewith as **Annexure-R/1**.
2. That the Respondent Nos. 5 to 21 were inspected by the Joint Committee consisting of officers from CPCB, HSPCB, and the District Administration, as constituted by the Hon'ble National Green Tribunal. As per the report of the Joint Committee, Respondent No. 5 had obtained Consent to Operate (CTO) from HSPCB but was found in violation of environmental norms. Accordingly, an Environmental Compensation of ₹6,50,000/- was imposed on respondent no. 5, which has already been deposited by the said unit. Further, it is respectfully submitted that Respondent Nos. 6 to 21 had not obtained Consent to Establish (CTE)/Consent to Operate (CTO) from the Board, and closure action has already been taken against them by HSPCB.
3. That a meeting was held by Deputy Commissioner, Panipat with all the concerned departments on 01.09.2025 in compliance of



Hon'ble NGT Orders dated 17.07.2025, in order to ensure that no Ready-Mix Concrete (RMC) Plant comes into existence without obtaining Consent to Establish (CTE) and Consent to Operate (CTO) from the Haryana State Pollution Control Board (HSPCB). The following directions were issued :

- a) District Mining Officer, Panipat has been directed to monitor the supply of construction material only from licensed sources. Monitoring of such suppliers shall help in detection and prevention of illegal operation of RMC plants.
- b) Departments of Municipal Corporation, Public Health Engineering Department, Irrigation Department & Public Works Department shall ensure that all Ready-Mix Concrete (RMC) plants installed for Government works have valid Consent to Establish (CTE) and Consent to Operate (CTO) from HSPCB. These Departments shall procure material only from such RMC units which hold valid CTE/CTO from the Board and requisite permissions from other concerned authorities.
- c) That in the event any illegal Ready-Mix Concrete (RMC) plant is found operating, the concerned Department shall forthwith intimate the Regional Office of the Haryana State Pollution Control Board (HSPCB) for initiation of necessary punitive and regulatory action in accordance with law.
- d) That the Town & Country Planning Department has been directed to maintain regular vigil over any illegal establishment of Ready-Mix Concrete (RMC) plants within its jurisdiction and to initiate immediate proceedings for their demolition, in compliance with the directions of the Hon'ble NGT. Further, it has been directed that in case any application for regularization of land use is received, the Department shall ensure expeditious processing and grant of Change of Land Use (CLU) permissions to RMC plants, so that Government works do not suffer on account of procedural delays.
- e) That the Indian Oil Corporation Limited (IOCL) shall direct all its sub-contractors to obtain requisite permissions from the Haryana State Pollution Control Board (HSPCB) and all other concerned Departments prior to commencement of operations at site, and to ensure strict compliance with the prescribed environmental norms.



- f) That the Haryana State Pollution Control Board (HSPCB) and the Town & Country Planning Department shall conduct regular inspections of construction projects in District Panipat to ensure that the ready-mix concrete being utilized is procured only from RMC plants holding valid Consent to Establish (CTE) and Consent to Operate (CTO) from the HSPCB.
- g) That all Regulatory Departments related to construction activities shall mandatorily impose a condition in the permissions/approvals granted to construction projects to the effect that the Project Proponent shall procure and use ready-mix concrete only from RMC plants having valid Consent to Establish (CTE) and Consent to Operate (CTO) issued by the Haryana State Pollution Control Board (HSPCB).

Copy of minutes of meeting are annexed as **Annexure – R/2**.

4. That the office of Deputy Commissioner, Panipat is actively coordinating with all concerned Departments and stakeholders to ensure compliance of the directions of this Hon'ble Tribunal and remains committed to initiating timely and effective remedial action to prevent the setting up of such illegal Ready Mix Plants in District Panipat.
5. That Superintendent of Police, Panipat has conducted survey of Respondent No. 5 to 21 and vide his letter no. 40042 dated 01.09.2025 reported that only one RMC Plant M/s VRC Construction Co. is operating which is having valid CTE/CTO from HSPCB and all other RMC Plants are not in working condition. Copy of Letter dated 01.09.2025 is attached as **Annexure-R/2**.

In view of the above, it is most respectfully prayed that this Hon'ble Tribunal may kindly take the present response on record.


Regional Officer, HSPCB, Panipat
(For Respondent No.4)

Date : 03/09/2025
Place : Panipat

From

Deputy Commissioner,
Panipat.

To

Regional Officer,
Haryana State Pollution Control Board,
Panipat.

No. 2925/M.B.

Dated:- 01/09/25

Subject:-

**Compliance of Hon'ble NGT Order dated 17.07.2025 in
O.A. No. 1132 of 2024 titled as Deepak Vs State of Haryana
& Ors.**

Ref:

Your Office Letter No. HSPCB/PR/2025/1559-60 dated
11.08.2025.

In the above said matter you are authorized to file response on
behalf of the Deputy Commissioner, Panipat within the time period.

Wsehy
Deputy Commissioner
Panipat



HARYANA STATE POLLUTION CONTROL BOARD
SCO No.55, SECTOR-25, HUDA, PANIPAT

Ph. - (0180) 2672037, Telefax - 2664951, E-mail: hspcbropr@gmail.com

No.HSPCB/PR/2025/1886-94

Dated 01/09/2025

To

1. The Commissioner, Municipal Corporation, Panipat.
2. The Executive Director, IOCL, Panipat.
3. The XEN, Irrigation Department, Panipat.
4. The XEN, Public Health Engineering Department, Panipat.
5. The XEN, Public Works Department (B&R), Panipat.
6. The XEN, Panchayati Raj, Panipat.
7. The DTP (Planning), Town and Country Planning Department, Panipat.
8. The DTP (Enf.), Town and Country Planning Department, Panipat.
9. The Mining Officer, Mines and Geology Department, Panipat.

Sub: Proceedings of meeting regarding compliance of NGT orders dated 17/07/2025 in O.A. No.1132/2024 titled Deepak Vs State of Haryana & ors. held on 01/09/2025 at 12:00 PM in conference hall, Mini Secretariat, Panipat.

Please find enclosed herewith the copy of proceedings of meeting regarding compliance of NGT orders dated 17/07/2025 in O.A. No.1132/2024 titled Deepak Vs State of Haryana & ors. held on 01/09/2025 at 12:00 PM in conference hall, Mini Secretariat, Panipat.

DA/Copy of proceeding of meeting


 Regional Officer/09
 HSPCB, Panipat

Endst.No.HSPCB/PR/2025/1895

Dated: 01/09/2025

A copy of the above is forwarded to the Deputy Commissioner, Panipat for information, please.


 Regional Officer/09
 HSPCB, Panipat

Office Note

Sub: Approval of Proceedings of meeting held on 01/09/2025 at 12:00 PM in Mini Secretariat, Panipat-regarding compliance of NGT orders dated 17/07/2025 in O.A. No.1132/2024.

Please find enclosed herewith the copy of proceeding of meeting held on 17.07.2025 at 12:00 PM under the chairmanship of worthy Deputy commissioner, Panipat in conference room, Mini Secretariat, Panipat for compliance of NGT order dated 17.07.2025 passed in OA no. 1132/2024 titled Deepak Vs State of Haryana. The proceedings are submitted for approval, please.


Regional Officer,
HSPCB, Panipat

Deputy Commissioner,
Panipat

18/9

R.O HSPCB

Proceedings of meeting regarding compliance of NGT orders dated 17/07/2025 in O.A. No.1132/2024 titled Deepak Vs State of Haryana & ors. held on 01/09/2025 at 12:00 PM in conference hall, Mini Secretariat, Panipat.

At the outset of meeting Deputy Commissioner, Panipat welcomed all the participants and asked the Regional Officer, Panipat to take up the agenda items of meeting one by one. Regional Officer, Panipat briefed the house about the orders dated 17/07/2025 passed by Hon'ble NGT in OA No.1132/2024. The agenda items were discussed in detail during meeting with all the stakeholder department present in the meeting. The list of participants is attached as Annexure-A. After detail discussion following directions were given by the Deputy Commissioner, Panipat-

- a) District Mining Officer, Panipat has been directed to monitor the supply of construction material only from licensed sources. Monitoring of such suppliers shall help in detection and prevention of illegal operation of RMC plants.
- b) Departments of Municipal Corporation, Public Health Engineering Department, Irrigation Department & Public Works Department shall ensure that all Ready-Mix Concrete (RMC) plants installed for Government works have valid Consent to Establish (CTE) and Consent to Operate (CTO) from HSPCB. These Departments shall procure material only from such RMC units which hold valid CTE/CTO from the HSPCB and requisite permissions from other concerned authorities.
- c) That in the event any illegal Ready-Mix Concrete (RMC) plant is found operating, the concerned department shall forthwith intimate the Regional Office of the Haryana State Pollution Control Board (HSPCB) for initiation of necessary punitive and regulatory action in accordance with law.
- d) That the Town & Country Planning Department has been directed to maintain regular vigil over any illegal establishment of Ready-Mix Concrete (RMC) plants within its jurisdiction and to initiate immediate proceedings for their demolition, in compliance with the directions of the Hon'ble NGT. Further, it has been directed that in case any application for regularization of land use is received, the Department shall ensure expeditious processing and grant of Change of Land Use (CLU) permissions to RMC plants, so that Government works do not suffer on account of procedural delays.

-
- e) That the Indian Oil Corporation Limited (IOCL), Panipat shall direct all its sub-contractors to obtain requisite permissions from the Haryana State Pollution Control Board (HSPCB) and all other concerned Departments prior to commencement of operations at site, and to ensure strict compliance with the prescribed environmental norms.
- f) That the Haryana State Pollution Control Board (HSPCB) and the Town & Country Planning Department shall conduct regular inspections of construction projects in District Panipat to ensure that the ready-mix concrete being utilized is procured only from RMC plants holding valid Consent to Establish (CTE) and Consent to Operate (CTO) from the HSPCB.
- g) That all Regulatory Departments related to construction activities shall mandatorily impose a condition in the permissions/approvals granted to construction projects to the effect that the Project Proponent shall procure and use ready-mix concrete only from RMC plants having valid Consent to Establish (CTE) and Consent to Operate (CTO) issued by the Haryana State Pollution Control Board (HSPCB).

--Meeting ended with vote of thanks--

From

Superintendent of Police,
Panipat.

To

The Regional Officer,
Haryana State Pollution Control Board,
SCO No.55, Sector 25, HUDA, Panipat.

No. 40042

Dated 01.09.2025

Subject:-

Compliance of Hon'ble NGT order dated 17.07.2025 in O.A No. 1132 of
2024 titled as Deepak Vs State of Haryana and Ors.

Memo:

Please refer to your office No.1559-60 dated 11.08.2025 on the subject noted above.

2.

In this regard, it is intimated that directions received vide your office memo under reference have been issued to all concerned in this district vide this office order No. 37166 dated 14.08.2025. On receipt of report from SHOs it has been transpired that only one Ready Mix Plant in the name of VRC Construction Company, Village Dadlana, Panipat is setup with the permission of CTE/CTO from HSPCB. It is further submitted that except this no Ready Mix Plant is in working condition in this district without permission of CTE/CTO from HSPCB.

Encl:- ^{copy of.} order

(Bhupender Singh, IPS)
Superintendent of Police,
Panipat 28.08.2025 ^{KP}

Endst No.

dated

A copy is forwarded to the Deputy Commissioner, Panipat for information and necessary action.

(Bhupender Singh, IPS)
Superintendent of Police,
Panipat 28.08.2025

आदेश

कृपया Haryana State Pollution Control Board, SCO No. 55, Sector 25, Huda, Panipat के कार्यालय के पत्र क्रमांक HSPCB/PR/2025/1559-60 दिनांक 11.08.2025 बाबत Compliance of Hon'ble NGT order dated 17.07.2025 in O.A. No. 1132 of 2024 titled as Deepak Vs. State of Haryana and Ors. की अनुपालना में, एनजीटी आदेश दिनांक 17/07/2025 ओ.ए. संख्या 258/2025 के अनुसार इस संबंध में, दीपक बनाम हरियाणा राज्य एवं अन्य शीर्षक से मामला ओ.ए. संख्या 1132/2024, माननीय एनजीटी के समक्ष 17.07.2025 को सूचीबद्ध किया गया था। श्री दीपक ने इस न्यायाधिकरण को दिनांक 30.01.2024 को एक पत्र याचिका भेजी है, जिसे स्वप्रेरणा से अधिकार क्षेत्र के प्रयोग हेतु मूल आवेदन के रूप में माना और पंजीकृत किया गया है। आवेदक ने इंडिया ऑयल कॉर्पोरेशन लिमिटेड की पी 25 परियोजना के लिए पर्यावरण कानूनों का उल्लंघन करते हुए रेडी-मिक्स कंक्रीट संयंत्र की स्थापना के संबंध में शिकायतें दर्ज की हैं। माननीय एनजीटी ने उक्त मामले में निर्देश पारित किए हैं।

विन्दु 20. वर्तमान मामले में संबंधित प्राधिकारियों और एचएसपीसीबी से सीटीई/सीटीओ की अपेक्षित अनुमति के बिना या अनुमति/सीटीई/सीटीओ की शर्तों का उल्लंघन करते हुए अवैध रूप से संचालित संयंत्रों पर पर्यावरणीय मुआवजे को लागू करने, वसूलने और उपयोग करने के प्रश्न पर इस न्यायाधिकरण द्वारा विचार किया जाना है और इसलिए इसके विपरीत अगले आदेशों तक, एचएसपीसीबी द्वारा पारित पर्यावरणीय मुआवजे को लागू करने के आदेशों का कार्यान्वयन, यदि कोई हो, स्थगित रहेगा।

विन्दु 21. यह भी स्पष्ट किया जाता है कि एचएसपीसीबी उन मामलों में पर्यावरण मंजूरी लागू करने के आदेश पारित कर सकता है जहां कार्यवाही प्रगति पर है, लेकिन समय के साथ एचएसपीसीबी द्वारा पारित पर्यावरण मंजूरी लागू करने के आदेशों का कार्यान्वयन भी स्थगित रहेगा।

विन्दु 22. राष्ट्रीय हरित अधिकरण अधिनियम, 2010 की धारा 20 में निहित एहतियाती सिद्धांत के मद्देनजर, यह आदेश दिया जाता है कि करनाल और पानीपत में संबंधित प्राधिकारियों और एचएसपीसीबी से सीटीई/सीटीओ से अपेक्षित अनुमति प्राप्त किए बिना किसी भी रेडी-मिक्स प्लांट को अवैध रूप से संचालित करने की अनुमति नहीं दी जाएगी।

विन्दु 23. करनाल और पानीपत के उपायुक्तों और पुलिस अधीक्षकों को यह सुनिश्चित करने के निर्देश दिए जाते हैं कि कोई भी रेडी-मिक्स प्लांट अवैध रूप से/संबंधित प्राधिकारियों से अपेक्षित अनुमति प्राप्त किए बिना और एचएसपीसीबी से सीटीई/सीटीओ प्राप्त किए बिना संचालित न हो।

विन्दु 24. आगे विचार के लिए इस सम्बन्ध में दिनांक 04.09.2025 को सूचीबद्ध की गई है।

उपरोक्त निर्देशों को मध्यनजर रखते हुए सभी पर्यवेक्षण अधिकारियों/प्रबन्धक थाना को आदेश दिया जाता है कि आपके अधिकार क्षेत्र में एचएसपीसीबी से सीटीई/सीटीओ की अपेक्षित अनुमति के बिना या अनुमति/सीटीई/सीटीओ की शर्तों का उल्लंघन करते हुए अवैध रूप से संचालित रेडी-मिक्स कंक्रीट संयंत्र (Ready Mix Plant) को बन्द करवाया जाए। इस सम्बन्ध में माननीय एनजीटी में दिनांक 27.08.2025 तक जवाब भेजा जाना है। आप द्वारा इस सम्बन्ध में की गई कार्यवाही की लिखित एवं स्वहस्ताक्षरित रिपोर्ट तैयार करके दिनांक 25.08.2025 तक प्रवाचक उप जिला न्यायवादी, पानीपत के पास भेजने के जिम्मेवार होंगे। कोताही की सुरत में सम्बन्धित प्रबन्धक थाना/मोहर थाना के विरुद्ध नियमानुसार कार्यवाही अगल में लाई जाएगी।

आदेश की पालना दृढ़ता से की जाए।

(मूपेन्द्र सिंह, भा0पु0से0)
पुलिस अधीक्षक, पानीपत।
दिनांक 14.08.2025

क्रमांक 37/66 दिनांक 14-8-2025
प्रतियाँ:-

1. सभी पर्यवेक्षण अधिकारी, पानीपत,
2. सभी प्रबन्धक थाना/इन्चार्ज चौकी पानीपत,
3. प्रवाचक उप जिला न्यायवादी, पानीपत,
4. प्रवाचक पुलिस अधीक्षक, पानीपत।